## FAREWELL REFERENCE ADDRESS BY HON'BLE MR. JUSTICE DEVENDRA KUMAR UPADHYAYA,CHIEF JUSTICE, HIGH COURT OF DELHION THE REPATRIATION OF JUSTICE C.D. SINGH TO THE HIGH COURT OF JUDICATURE AT ALLAHABAD

Brother Justice Chandra Dhari Singh,

Gracious family members of Justice Singh,

My esteemed sister and brother Judges at the High Court,

Shri Chetan Sharma, Additional Solicitor General of India,

Shri Rajesh Mishra, Honorary Secretary, Bar Council of Delhi,

Shri N. Hariharan, President, Delhi High Court Bar Association,

Shri Sachin Puri, Vice-President, Delhi High Court Bar Association,

Shri Vikram Singh Panwar, Secretary, Delhi High Court Bar Association,

Shri Sameer Vashishth, Standing Counsel (Civil), Govt. of NCT of Delhi,

Shri Amol Sinha, Addl. Standing Counsel (Criminal), Govt. of NCT of Delhi,

Standing Counsels of the Central and State Government,

Executive Members of the Delhi High Court Bar Association,

Office Bearers of Bar Council of Delhi and other District Bar Associations,

Senior Advocates,

Members of the Bar,

Ladies and Gentlemen,

A very Good Afternoon to all of you.

We have assembled here to bid farewell to Justice Chandra Dhari Singh as he proceeds to the Allahabad High Court upon his repatriation from this Court.

Justice Singh completed his law from Delhi University in the year 1993. In July, 1994, he enrolled as an advocate and embarked upon his journey in litigation. In a few years, he developed a diverse practice at all levels of the judicial hierarchy including the Supreme Court, High Courts, Trial Courts and the Tribunals. He was also appointed as an Advocate on Record in the Supreme Court. As a practitioner, Justice Singh handled cases of various subject matters including criminal law, service law, labour laws, electricity laws, excise and customs, civil law, arbitration law, educational matters and commercial law.

As a counsel, Justice Singh received great recognition from all quarters. He was appointed as the Additional Advocate General for the State of Chhattisgarh, Standing Counsel for the State of Madhya Pradesh, Standing Counsel for the State of Uttar Pradesh and Standing Counsel for the State of Jharkhand. He also served as the Senior Panel Counsel for the Union of India. He also represented various educational institutions, departments and public sector undertakings such as the Central University of Lucknow, Steel Authority of India Limited, Hindustan Copper Limited, Indian Tourism Development Corporation, Council of Scientific and Industrial Research etc. during his career. Justice Singh was a part of various landmark decisions of the Supreme Court including Jindal Stainless Ltd. v. State of Haryana, Modern Dental College and Research Centre v. State of Madhya Pradesh, Supreme Court Advocates on Record Association v. Union of India and Lalita Kumari v. State of Uttar *Pradesh*, only to name a few.

As a practitioner, Justice Singh did not restrict himself to advocacy but also took keen interest in the affairs of the bar and the concerns of the members of bar. He was elected as the Joint Secretary of the Supreme Court Bar Association and Honorary Secretary of the Supreme Court Advocates on Record Association. On 22<sup>nd</sup> September, 2017, Justice Singh was appointed as an Additional Judge of the Allahabad High Court and later as a permanent Judge on 6<sup>th</sup> September, 2019. He was subsequently transferred as a Judge of the Delhi High Court on 11<sup>th</sup> October, 2021 and has been serving in this Court ever since.

Justice Singh is known to be a hard-working and relief giving Judge with a high disposal rate. During his tenure in this Court, Justice Singh efficiently handled cases belonging to diverse subject matters including criminal law, civil law, service law, labour law and arbitration law. His understanding of the society and social dynamics has made him a fine Judge. During his tenure in this Court, Justice Singh contributed immensely in both judicial and administrative capacity. He was a part of key administrative committees and he took keen interest in the issues placed before him. He has a long judicial career ahead of him and we are confident that he would continue to serve the cause of justice. I am confident that he would experience great joy in going back to his parent High Court.

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I extend my warmest wishes to the esteemed family members of Justice Singh.

On behalf of this Court, I wish you the very best for your time at the Allahabad High Court. We pray for your good health for all times to come.

Thank you and Jai Hind.